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**THE GAUHATI HIGH COURT AT GUWAHATI**  
(HIGH COURT OF ASSAM, NAGALAND, MIZORAM AND ARUNACHAL PRADESH)

NO.HC.VII-70/1992/2119/A

From :- Shri Kaushik Kumar Sharma,  
Joint Registrar (Vigilance),  
Gauhati High Court,  
Guwahati.

To, Shri Aditya Hazarika,  
Member, Motor Accident Claims Tribunal,  
Goalpara.

Dated Guwahati the 26<sup>th</sup> May, 2020.

Sub: **Casual Leave, Restricted holiday and station leave permission.**

Ref:- Your letter No. MACT/GLP/2020/377 dtd. 26.05.2020

Sir,  
With reference to the above, I am directed to inform you that you have been granted casual leave on 28.05.2020 and 29.05.2020 along with restricted holiday on 30.05.2020 on the occasion of 'Birthday of Shri Shri Krishnaguru'. You are also allowed to leave your headquarter with your official vehicle, at your own cost, with effect from the evening of 27.05.2020 till the morning of 01.06.2020, subject to adherence to lockdown rules.

The District and Sessions Judge, Goalpara and in his absence the next senior most Judicial officer at the station will remain in charge of your Court and office in his absence.

Yours faithfully,

Sd/-

**JT. REGISTRAR (VIGILANCE)**

Memo NO.HC.VII-70/1992/2120-7A, dated 26.5.2020  
Copy to:

- ✓ 1. The District and Sessions Judge, Goalpara.
- ✓ 2. The Project Manager, Gauhati High Court, Guwahati. He is requested to upload this letter in official website of Gauhati High Court.

26/5/2020

**JT. REGISTRAR (VIGILANCE)**

26/05/2020